

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(CAA)-65(PB)/2020

IN THE MATTER OF:

Bharti Airtel Ltd. and
HCIL Comtel Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 08.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Sanjeev Puri, Sr. Adv. with Mr. Varun
Lamba, Mr. Bharat Apte, Mr. Kunal Mehra,
Adv.

For the Respondent

Ms. Shankari Mishra, Adv. for RD and OL.
Mr. Kunal Sharma, Sr. Standing Counsel and
Zehra Khan, Jr. Standing Counsel on behalf of
the Income Tax Department
Mr. Vikrant N Goyal, Adv. for UOI

ORDER

List the matter for hearing on **10.12.2020**.

- Sd.

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)